

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

8. C.P. (IB)/1478(MB)2020

CORAM:

SHRI MANOJ KUMAR DUBEY  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **05.07.2022**

Name of the Party: Sixth Sense Commercial Private Limited  
Vs.  
TLG India Private Limited

Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**The Court is convened through Video Conference.**

1. Mr. Vedchetan Patil, Ld. Counsel for the Operational Creditor present.  
Mr. Abhishek Nikharge, Ld. Counsel for the Corporate Debtor present.
2. Both sides submit that the matter has been amicably settled between the parties and hence, he seeks leave of the Court and withdrawal of the present Company Petition. The C.P. (IB)/1478(MB)2020 is **dismissed** as not pressed.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**Member (Technical)**

/Skd/

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**